

IN THE COURT OF III ADDITIONAL DISTRICT JUDGE
MADURAI.

A. DHANASEKARAN. M.A.,M.B.A.,M.L.,
III ADDITIONAL DISTRICT JUDGE.

FRIDAY THE 8TH MAY 2020.

CRIME NO.2284/2016

KANNAN@

VINOTH KANNAN,

S/O Karuppusamy-----Petitioner Velur village. (Accused of.1)

Manamadurai Taluk,

MADURAI.

Inspector of police,

Avaniyapuram P.S.,

Madurai.(Crime No.2284/2016)-----Respondent/Complainant

ORDER

This bail petition is received through mail on 07-05-2020.Objection called for from the special public prosecutor.

Then has alleged that as per FIR on 25-11-2016. Along with other accused this petitioner have abused the defacto complainant by using the name of the caste and attacked and caused injuries to the defacto complainant. But petitioner alleged that the above facts are denied by the petitioner, the petitioner was more than 146 days in custody, and hence prayed to grant bail to the petitioner.

Both side considered. Considering the nature of the offences of the case under sections 147,148,341,294(b),324,506(2) IPC and 3(2)(va) of SC/ST(POA) ACT and custody of the accused for than 146 days, case of the year 2016 and threatening of COVID-19 this court is inclined to grant bail to the petitioner.

Therefore it is ordered that the petitioner will be released on bail on his executing own bond for Rs.10,000/- to the satisfaction of the Superintendent of Central Prison, MADURAI. The petitioner is directed to surrender before the 3rd ADJ COURT, MADURAI on 8th of June 2020 and produce two sureties for RS.10,000/- each without fail.

.Sd/-A.DHANASEKARAN,
III ADDITIONAL DISTRICT JUDGE(PCR)
Madurai